

BY SPEED POST

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER & FIRST
APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM
NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 1/JS&LA(GSY)/NC/2015

IN THE MATTER OF:

Shri Sushil Kumar Mallick
C/o Sh. Arvind Ujjwal
SCN -25, New Building Advocate General Office
Chamber No.306, Patna High court

Appellant

Versus

Central Public Information Officer(N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhavan
New Delhi – 110001

Respondent

ORDER

26.2.2015

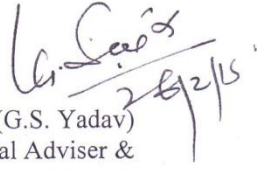
The appellant being aggrieved from the decision on the part of CPIO, has preferred the present appeal which has been received on 13.2.2015. The notices were issued to the parties. Appellant has not turned up in person whereas by post he has made his submissions and has prayed to decide the appeal taking into consideration the said submissions. The CPIO is present in person.

2. Heard the CPIO and perused the appeal as well as the submissions received from the appellant wherein he has expressed his inability to come in person to attend the hearing on the ground of ailment. It has been contended by the CPIO that with respect to the application dated 16.12.2014, received in this office on 23.12.2014, has been considered and after verifying the records, a suitable reply on 23.2.2015 has been forwarded to the appellant. It appears that the reply given by CPIO, as mentioned above, may not have been received by the appellant before sending the written submissions in appeal.

3. Considering this aspect, the present appeal lacks merit and deserves to be dismissed. However, it is for the appellant if he is not satisfied with the reply of the CPIO, he is at liberty to pursue the matter again. The appeal is disposed of accordingly.

4. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.


(G.S. Yadav)

Joint Secretary & Legal Adviser &
First Appellate Authority
Date: 26.02.2015

1. Shri Sushil Kumar Mallick, C/o Sh. Arvind Ujjwal, SCN -25, New Building, Advocate General Office, Chamber No.306, Patna High Court, Patna(BIHAR).
2. DLA & CPIO (Notary), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi - 110001.
- ✓ 3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.